

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No. 06/(MAH)/2016  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

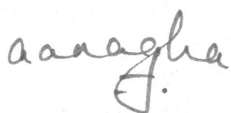


SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2017

NAME OF THE PARTIES: M/s. World Technologies Co. Ltd.  
V/s.

M/s. Worldbestech Cool Panel India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 237, 397/398 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Anagha Anasingaraju (Kanj & Associates)	PCs for Petitioners	
2.	Amega Gokhale a/w Palkitesh Datt	Respondent Nos <del>2,3,4</del> 1, 5, 6, 7	
3.	Mustafa Banatwale	Respondent Nos. 2, 3, 4	

ORDER

T.C.P. No. 6/237, 397-398/CLB/MB/MAH/2016

The Counsel appearing on behalf of R1 submits that he has instructions from R5, R6, R7 to file Vakalatnama on their behalf and also to file adopt<sup>ion</sup> memo, adopting the reply of R1.

In view of the same he has been given one week time to file Vakalatnama as well as adoption memo within one week. As to R2, R3 and R4, the Counsel appearing on behalf of them submits that he will file reply in the course of the day. The reply for all practical purposes have come on record. Therefore, the Petitioner side is directed to file rejoinder within 3 weeks hereof.

List this matter for hearing on 24.03.2017

Sd/-

B.S.V. PRAKASH KUMAR  
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY  
MEMBER (TECHNICAL).